

INDO-PAK SURVEY TALKS

1031. **SHRI CHENGALRAYA NAIDU** : Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) whether it is a fact that the Indo-Pak. Survey talks were held in Dacca on the 25th and 26th September, 1967;

(b) if so, what were the topics discussed;

(c) whether Pakistan raised a discussion on the question of Berubari demarcation at the Conference;

(d) if so, the reaction of the Indian Delegation to the Conference about this Question; and

(e) the outcome of the talks held at the Conference ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) :
(a) Yes, Sir. A meeting was held between the Director of Land Records and Surveys, West Bengal and the Director of Land Records and Surveys, East Pakistan at Dacca on these dates.

(b) The main topics discussed were:

(i) Demarcation of the remaining border in the East Pakistan-West Bengal sector

(ii) Restoration of missing and damaged boundary pillars in the areas already demarcated.

(iii) Other technical matters.

(c) Yes, Sir.

(d) The leader of the Indian Delegation pointed out that the Berubari issue was still before the Calcutta High Court and only after the Court injunction is vacated, a field programme can be drawn up for the demarcation of Berubari.

(e) The two sides agreed to the replacement of the damaged and missing boundary pillars in the areas already demarcated. They also agree to complete the demarcation of about 1½ miles of the undemarcated portion of the border. They also completed certain technical jobs connected with the mapping and field work which is scheduled to start from the 16th November, 1967.

ACQUISITION OF LAND IN PUNJAB

1033. **SHRI VISWANATHA MENON** :
SHRI SATYA NARAIN SINGH :
SHRI K. RAMANI :
SHRI JYOTIRMOY BASU :
SHRI UMANATH :

Will the Minister of **DEFENCE** be pleased to state :

(a) whether it is a fact that in 1964, Government acquired land Khasta No. 1676/3-9 and 1675/1-12 belonging to Shrimati Parvati Devi widow of late Shri Shadi Ram, village and P.O. Mullanpur Garib Dass, Tehsil Kharar, District Rupar (Punjab) for defence purposes;

(b) if so, whether compensation has been paid to the owner of the land;

(c) if not, the reasons therefor;

(d) whether the owner of the land has been allowed to cultivate the land, and

(e) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir. Land belonging to Shrimati Parvati Devi forms part of 197.71 acres acquired in September 1964 and April 1965 in village Mullanpur Garib Dass and Ferozepur Bhangar, Tehsil Kharar, District Rupar for a defence project.

(b) and (c). A sum of Rs 1,777.00 has been awarded to Shrimati Parvati Devi. This amount has not yet been disbursed to her by the local civil authorities who have been expedited to make the payment without further delay.

(d) and (e) Do not arise since the land is vested in Government. Nor was any request received from the party for permission to cultivate the land.

PRESIDENT AYUB'S ALLEGATION AGAINST INDIA

1034. **SHRI HEM BARUA** : Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) whether the attention of Government has been drawn to a statement made by President Ayub Khan at Dacca (East Pakistan) accusing India of hav-